(d) if so, the details thereof and the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (d) National Institute of Educational Planning & Administration has brought out an Analytical Report 2004-05 on Elementary Education in India based on data supplied by States and Union Territories for 581 districts covered under the District Information System for Education (DISE) in which 98122 Government primary school buildings had one classroom. Under the Sarva Shiksha Abhiyan Programme, 97986 school buildings and 468803 additional classrooms have been sanctioned in 2005-06 and 2006-07 to States and Union Territories.

## Aptitude test for admission in Architecture

1983. SHRI VIJAYKUMAR RUPANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government are aware of the national level aptitude tests taken by the Council of Architecture for taking admission in Architecture;
- (b) if so, whether it follows the Supreme Court directive of a single window system for admission; and
- (c) whether his Ministry has issued any directive to the Council of Architecture for admissions through State level aptitude exams in architecture to reduce hardships to the intending students and also reduce the financial burden on them?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) As per the information furnished by the Council of Architecture (COA), the Council has resolved to conduct National Aptitude Test in architecture (NATA) w.e.f. academic session 2006-07 for admission to 1st year of 5 year B. Arch. Degree courses of unaided architectural institutions and for those government aided architectural institutions which opt for it.

(b) and (c) Hon'ble Supreme Court in its Judgement dated 12.08.2005 in the case of P.A. Inamdar & Ors. *Vs* State of Mahrashtra & Ors. [Appeal (Civil) 5041 of 2005] has held as under:

"There is nothing wrong in an entrance test being held for one group of institutions imparting same or similar education. Such institutions

situated in one State or in more than one State may join together and hold a common entrance test or the State may itself or through an angency arrange for holding of such test."

Further as per Hon'ble Supreme Court in the case of P.A. Inamdar, single window system in characterized by common entrance test followed by centralised counseling.

COA have informed that the actual admissions are to be carried out by the concerned designated authorities of the respective states based on the aptitude test conducted by the Council.

This Ministry has not issued any directive to the Council of Architecture for conducting the above mentioned test.

## Disputes between COA and AICTE

1984. SHRI VIJAYKUMAR RUPANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government are aware of the disputes between the Council of Architecture (C.O.A.) and All India Council for Technical Education (A.I.C.T.E.);
- (b) if so, which Council has been empowered to govern the architectural education; and
- (c) whether any instructions have been issued to the concerned Councils by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD.ALI ASHRAF FATMI): (a) Yes, Sir.

- (b) The matter is sub judice.
- (c) The matter is sub judice.

## Shortage of NCERT books

†1985. SHRI JANESHWAR MISHRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that students and their guardians are facing lot of inconvenience due to shortage of NCERT books;

<sup>†</sup> Original notice of the question was received in Hindi.